

Brahmaputra river which would go a long way for development of this region.

- (vii) Need to probe the disappearance of some people from Meerut during 1987 riots.

SHRI G. M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, the United Nations Working Group on Enforced and Involuntary Disappearances has transmitted to the Government of India a communication relating to thirty allegedly enforced or involuntary disappearances from in and around Meerut on May 22, 1987, i.e. during the last riots in Meerut. This has been admitted by the Government in reply to my Unstarred Question No. 7560 on 20th April, 1988. The Government of Uttar Pradesh has instituted enquiries in the matter. As the matter and the alleged circumstances of enforced disappearances are rather serious and have also attracted international attention, I urge upon the Government that inquiries be instituted by Central agencies, preferably by the CBI and action be taken against those responsible for the said disappearances and full compensation be given to the next of kin and kin.

[*Translation*]

- (viii) Need to include 'Rajbhar' and 'Gond' (Kahar) Communities in the list of Scheduled Castes and Scheduled Tribes.

SHRI RAJ KUMAR RAI (Ghosi) : Mr. Speaker, Sir, there is a large population of 'Rajbhar' community in Uttar Pradesh and adjoining States and most of the persons belonging to this community are landless and illiterate. Their economic condition is very pitiable. They have not been provided any reservation of any other facilities. Keeping in view their economic and social condition there has been a long standing demand for decades that they should be benefited by providing them the facilities of Scheduled Castes and Scheduled Tribes and thus their standard of living should be uplifted. The State Government of Uttar Pradesh has recommended on 26th May, 1982 that the persons belonging to

this community should be provided the facilities of Scheduled Castes and Scheduled Tribes but despite this and also my submissions in the House the Central Government has not taken any action. The condition of 'Gond' (Kahar) community living in Eastern Uttar Pradesh is also somewhat similar. They are not provided the facilities, benefits and certificates which are available to this community in other States and Commissionaries thereby causing great resentment among them. From 17th April to 21st April, persons belonging to 'Rajbhar' community had drawn the attention of the Government by staging a 'dharna' at the Boat club New Delhi.

I, therefore, request the Government to include 'Rajbhar' and 'Gond' (Kahar) community residing in the districts of Eastern Uttar Pradesh in the list of Scheduled Castes and Scheduled Tribes so that these communities could also enjoy the facilities which are available to the Scheduled Castes and Scheduled Tribes.

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12.17 hrs.

DISCUSSION UNDER RULE 193

[*English*]

Defence Minister's statement of 21.4.1988
Re. Allegation of payment of Commission to Indian Agents in connection with purchase of submarines from M/s. HDW of Federal Republic of Germany

THE MINISTER OF DEFENCE (SHRI K. C. PANT) : Mr. Speaker, Sir, I heard the debate very patiently and I requested my Hon. friends to give me a patient hearing also and I am glad that yesterday even Prof. Dandavate seemed to react to this suggestion favourably. I made a detailed statement in the House on 21st April, 1988 and there I went into some detail about the sequence of events which are related to the acquisition of submarines from the HDW in the year, 1981, nearly 6½ years ago and I also informed the House about the inquiries conducted, about the